

Repealed by Act 36 of 1957.

29

**THE HYDERABAD COINAGE AND PAPER CURRENCY
(MISCELLANEOUS PROVISIONS) ACT, 1953**

No. 10 OF 1953



[31st March, 1953]

An Act to extend the period during which Hyderabad coins and notes of the denominational value of one rupee may continue to be legal tender, to repeal the Hyderabad Paper Currency Act No. II of 1927F and to make certain other incidental provisions.

BE it enacted by Parliament as follows:—

1. Short title and commencement.—(1) This Act may be called the Hyderabad Coinage and Paper Currency (Miscellaneous Provisions) Act, 1953.

(2) It shall come into force on the first day of April, 1953.

2. Amendment of section 24, Act III of 1906.—In section 24 of the Indian Coinage Act, 1906 (III of 1906)—

(a) for the words and letter 'any Part B State' the words 'the State of Hyderabad' shall be substituted; and

(b) for the words 'two years' the words 'four years' shall be substituted.

3. Amendment of section 2A, Ordinance No. IV of 1940.—In section 2A of the Currency Ordinance, 1940, for the words 'two years' the words 'four years' shall be substituted.

4. Repeal of Hyderabad Paper Currency Act and saving.—(1) The Hyderabad Paper Currency Act No. II of 1927F, as in force in the State of Hyderabad immediately before the commencement of this Act, shall, on such commencement, stand repealed.

(2) Notwithstanding such repeal, currency notes of denominational values exceeding one rupee issued under the provisions of the repealed Act and in circulation as legal tender in the State of Hyderabad immediately before the commencement of this Act shall continue to be legal tender in that State for such period or periods not exceeding two years from such commencement and to such extent and subject to such conditions, if any, as the Central Government may, by notification in the Official Gazette, determine.